

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 184/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Sangita Fiscal Services F	Pvt.LtdVs- Duncans Industri	es Ltd.
Under Section	7 IBC		·
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. Den P. 16.	Thujhalla, Adv.	8~	sait Ruda
1. M. P. 1c.	ndre, Ad.	fround conditos	5-11 Rud, A
1. Mr. Righan Be 2. Mr. Somdutla 3. Mr. Adheest	Bhallachangga, A	du. Corp. Debtor	P1. 2.18
2. Mr. Somdutta 3. Mr. Adheest	Bhatlachangga, A Agansal, Adv	dv. ( Corp. Debtor.	A. 2.18

## ORDER

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

The corporate debtor is further directed to file reply affidavit, if any, by serving a copy to the operational creditor, within 7 days and the operational creditor is hereby directed to submit rejoinder, if any, by serving a copy on the other side, within 7 days.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)